

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A.No. 025/2004  
in  
Petition No. 92/MP/2014**

Subject : Interlocutory application in Petition No. 92/MP/2014 seeking impleadment as party to the petition.

Date of hearing : 24.6.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Applicant : D.B Power Limited

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Hemant Singh, Advocate

**Record of Proceedings**

On being mentioned by learned counsel for D.B Power Limited, the IA filed in Petition No. 92/MP/2014 was taken up for hearing on admission.

2. Learned counsel submitted that the Petition No. 92/MP/2014 filed by KSEB is listed for hearing on 3.7.2014. Learned counsel submitted that the relief claimed by KSEB in the petition directly and substantially affect the interest of the applicant and therefore, the applicant should be impleaded as a party to the petition so that the applicant gets an opportunity of being heard.

3. Learned counsel further submitted that CTU is not processing the applications for grant of LTA to be effective from 1.7.2014 in the light of the para 7 of the Record of Proceedings in Petition No. 92/MP/2014 for the hearing dated 12.6.2014. Learned counsel submitted that the applicant has sought pre-ponement of LTA from 1.8.2014 to 1.7.2014 and is affected by the decision of CTU. He further submitted that an application seeking clarification regarding the scope of the direction of the Commission in the Record of Proceedings is being filed during the course of the day. Learned counsel requested the Commission to take up the matter urgently.

4. The Commission after hearing the learned counsel for the applicant, directed to issue notice to KSEB and CTU and permitted the petitioner to make dasti service of IA.
5. The Commission directed to list the IA for hearing on 30.6.2014.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**